

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 203
IA No. 15/JPR/2024
CP No. 03/241-242/JPR/2024
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Dr. Sonal Saxena

.... Petitioners

Versus

ENIC Engineering Solutions Pvt. Ltd. & Ors.

... Respondents

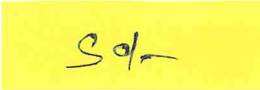
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

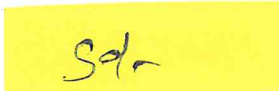
Present Through Video Conferencing: -

For the Petitioner : Akarsh Mathur, Adv.
Abhishek Saxena, Adv.
Dr. Sonal Saxena, in person
For the Respondent : Puneet Maheshwari, Adv.

ORDER

Heard Mr. Akarsh Mathur, Adv. along with Mr. Abhishek Saxena, Adv. appearing on behalf of the Petitioner. Mr. Puneet Maheshwari, Adv. appeared on behalf of the Respondent Nos. 2 & 3. In compliance of order dated 20.03.2024, the Bank account statement of the Respondent Company has been filed. Learned counsel for the Respondent is directed to file the Bank account statements by an affidavit within three days with an advance copy to the opposite counsel. Reply in the main CP, if any, may be filed within two weeks, with an advance copy to the other side. List the matter on 03.06.2024.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

April 29, 2024

M.S.